Written Answers to

SHRI SITARAM YECHURY: Sir, it is not a discussion. ...(Interruptions)... I am saying that its own division of responsibility says that all important decisions, all important policy decisions, only the Prime Minister ... (Interruptions)...

MR. CHAIRMAN: Mr. Yechury, please. ...(Interruptions)... We have gone over this. ...(Interruptions)... Please allow your colleague to put her supplementary question. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, we have not gone over it. I want only from you this assurance that according to its own division of responsibility, the Prime Minister, the Prime Minister alone, is responsible for all important policies.

MR. CHAIRMAN: What the Chair can tell you is this. ...(Interruptions)...

SHRI SITARAM YECHURY: That is why we want the Prime Minister to be here. ...(Interruptions)...

श्री सभापति : आप यहां खड़े नहीं होंगे। ...(व्यवधान)... I name you under Rule 255. ...(Interruptions)... Please leave the House. ...(Interruptions)... Please leave the House. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: यहां गृह मंत्री जी मौजूद हैं, आप चर्चा तो शुरू करिए ...(व्यवधान)... आपको दरअसल चर्चा करनी ही नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Mr. Hanumantha Rao is named under Rule 255. He should know the Rule. ...(Interruptions)... Please. ...(Interruptions)... What is the answer? ...(Interruptions)... What do you want? This is not fair. ...(Interruptions)... Not fair. ...(Interruptions)... Nothing can be done other than this. ...(Interruptions)... The House is adjourned till 2.00 p.m.

The House then adjourned at forty minutes past twelve of the clock.

WRITTEN ANSWERS TO STARRED QUESTIONS

Misuse of Section 406/498A of IPC

- *307. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that in matrimonial disputes, Section 406/498A of IPC has been misused;
 - (b) whether Government proposes to present a Bill in this regard in the current

Session as amendment of Section 498A is pending with the Law Commission of India since long; and

(c) if so, the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Sir, this Ministry has received a number of representations and news reports against the misuse of Section 498A of IPC in matrimonial disputes. The Courts have also noticed a rising number of cases where the section has been misused.

The Law Commission of India in its 243rd Report on "Section 498A of IPC" has recommended for certain amendments to be made in Section 498A of IPC, Section 41 of the Code of Criminal Procedure (CrPC) and Section 358 of CrPC to check misuse of section 498A.

The States Governments and Union Territory Administrations were asked to submit their views on the recommendations. In view of the comments received from the States/UTs, Ministry of Home Affairs proposes to accept the recommendation of the Law Commission of India for which necessary action has been initiated.

Serious situation arising out of floods in Karnataka

*308.DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Government of Karnataka has brought to the notice of the Ministry, the serious situation arising out of floods, which have hit more than 34 taluks in nine districts of Karnataka;
- (b) whether Government is aware that due to severe rains and floods, 24 people have lost their lives and huge crop loss and flood damage to thousands of hectares of agricultural/horticultural land has taken place in Karnataka; and
- (c) the findings/recommendations of the Central study team from the Ministry which visited the State for assessing the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) As per the information received from the State Government of Karnataka, 24 human lives have been lost, cropped area of almost 91,000 hectares affected and 19,125 dwelling units have been reported damaged due to the floods